

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-1420(PB)/2019

IN THE MATTER OF:

Mr. Ram Avtar Yadav
v.
M/s. H.S Reality Pvt. Ltd.

..... Petitioners/Applicant

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 25.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the respondent

Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Sahil Dhawan, Mr. Hetish Raj Singh, Advs.
Mr. Manish Dembla, Mr. Anshuman Sahijpal, Mr. Ankur Khadelwal, Mr. Gowrang, Advs.

ORDER

Learned counsel for the petitioner requests for withdrawal of the petition when confronted with the query as to how the petitioner would be a financial creditor and how the amount payable under the compromise was a financial debt.

Dismissed as withdrawn without prejudice to any other remedy before any fora which may be available in law.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)